

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4776

ANSWERED ON:04.05.2012

AIIMS GOVERNING BODY MEETING

Baitha Shri Kameshwar ;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Shekhar Shri Neeraj;Singh Shri Yashvir;Upadhyay Seema;Verma Smt. Usha

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of decisions taken in 146th Governing Body meeting of All India Institute of Medical Sciences (AIIMS) held under Chairmanship of Union Health Minister on 22nd Feb., 2012;
- (b) whether the Governing Body had decided to regularise 250 ad hoc employees of AIIMS unanimously and if so, the details thereof;
- (c) whether certain officials changed the decisions of Governing Body and circulated changed minutes of the meeting and if so, the details thereof;
- (d) whether some Members of Parliament (MPs)/Members of Governing Body have represented in this regard and if so, the details thereof; and
- (e) the details of persons held responsible for such manipulation alongwith the action taken against the erring officials?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) The Governing Body (GB) of AIIMS was held on 16th January, 2012. A total of 23 items were listed for consideration of the GB, which also included proposals for approving the minutes of the meeting of the Standing Finance Committee, Hospital Affairs Committee, the Academic Committee, consideration of recommendations in the Special Report 2008 of National Commission of Scheduled Castes, consideration of 178th Report of the Parliamentary Committee of Subordinate Legislation, Rajya Sabha and the recommendations of the Valiathan Committee Report regarding rotation of the headship of departments.
- (b) The proposal for regularization of 250 ad-hoc employees of AIIMS was considered by the Governing Body under the item 'Any other item with the permission of the Chair'.
- (c) to (e) Three member of the Governing Body (GB) commented upon the minutes recorded under this item. Out of three members two members namely Shri Moti Lal Vora and Smt. Sushma Swaraj were of the view that the GB had decided to regularize the ad-hoc employees, the third member namely Dr. Jyoti Mirdha was of the view that it had been decided to bring the full facts before the GB. This matter was again considered by the GB in its 147th meeting held on 14th April, 2012 and it was agreed that the decision taken in the 146th meeting was to approve 'in principle' the regularization of ad-hoc employees subject to full facts being placed before the GB.